

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Cont -

M.A is allowed.  
R 1 to 3 to file the  
Counter by 25-6-2001

25/6/2001  
16/5/2001

REGISTRAR

counter copy not  
served  
25/6/2001  
Sahar  
25/6

Dt. 25.6.2001

Parties are absent  
in call. File put up on  
27.6.2001 for service of counter.

25/6/2001  
REGISTRAR

counter copy not  
served  
Sahar  
25/6  
Registers

27-6-2001

Adv. Asc submits that  
counter is already served on  
the applicant's counsel.  
Call on 25-7-2001 for  
rejoinder if any.

25/7/2001

REGISTRAR

order dated 14.12.01

As per request of Mr B.S. Tripathy, learned Counsel on behalf of learned Counsel for the petitioner matter is formally admitted and may be listed for hearing in its turn.

R.V.M.  
vice-chairman  
14/12/2001  
Member (J)

Order dated 5.2.2004

Pursuant to requisition for the post of E.D.D.A. for Galagandapur EDBD, the names of the applicant along with others were sponsored. Thereafter the Respondents examined and verified the documents of the candidates and selected one Sisir Kumar Boita(Res.No.4) from OBC category, since he secured the maximum marks in H.S.C. Examination. The Being aggrieved by such selection, the applicant filed this case.

On perusal of the grounds stated in the reply, we found that the Res.No.4 secured 54.85% marks in the H.S.C. Examination, where as the applicant, Siba Ch. Sahoo only secured 49.85% marks. Accordingly, we notice that there is no merit in this case for the reason the

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Rejoinder not filed.

Sabha Registration  
24/7

25-7-2001.

Applicant's counsel prays for time to file rejoinder. Heard. Time granted till 13-8-2001 for rejoinder.

AM  
25/7/2001  
REGISTRAR

Rejoinder not filed.

Sabha Registration  
10/8

Pleadings completed.

for admission.

Sabha 27/8 Bench

for admission.

Ratu Bench  
12/8

for Admision.

Bench

13/8/01

for Hearing.  
14/8/01 Bench

08-09/8/01  
Copies of order  
21/8/01 prepared and  
Counsel to consider.

AM  
13/8/2

W. J. P.  
S. G. J.

having secured less percentage of marks.

In the result, the O.A. is dismissed. No costs.

h  
VICE-CHAIRMAN (A)

Bangur  
VICE-CHAIRMAN (J)